

PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH::AMARAVATI

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL - Nomination of two Additional District Judges to participate in the Academic Programme No. P-1198 on "Workshop for Additional District Judges" scheduled to be held from 10.01.2020 to 12.01.2020 at National Judicial Academy, Bhopal - Relief Arrangements - ORDERS - ISSUED.

REF: 1. Letter No.NJA/Dir/Ac.Prog/2019-20/3213, dated 07.09.2019 from the Director, National Judicial Academy, Bhopal.
2. High Court's letter Roc.No.1/EC/2019, dated 04.01.2020.

ORDER ROC.No. 10 /2020-B.SPL., DATED: 08.01.2020

The High Court made the following Orders:

The following relief arrangements are ordered in respect of two Additional District Judges, who are nominated to participate in the Academic Programme No. P-1198 on "Workshop for Additional District Judges" scheduled to be held from 10.01.2020 to 12.01.2020 at National Judicial Academy, Bhopal, in pursuance of the High Court's letter 2nd referred to above.

SL. No.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	INCHARGE ARRANGEMENTS MADE DURING THE ABSENCE OF OFFICER NOMINATED FOR WORKSHOP
(1)	(2)	(3)
1.	Smt. K.V.Maha Lakshmi, XI Additional District Judge, Gudivada, Krishna District.	Special Judge for trial of cases under SCs & STs (POA) Act, 1989-cum-X Additional District and Sessions Judge, Machilipatnam, Krishna District.
2.	Sri V.Gopala Krishna Rao, Judge, Family Court-cum-V Additional District Judge, Tirupati, Chittoor District.	Special Judge for trial of cases under SCs & STs (POA) Act, 1989-cum-IV Addl. District Judge, Tirupati, Chittoor District.

The officers mentioned in column number 3, will be incharge of the post/s mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the said Workshop from 10.01.2020 to 12.01.2020 at National Judicial Academy, Bhopal.

On return from the Workshop, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

NOTE: The officers who are nominated for the above said Workshop are hereby permitted to relieve and join duty by availing actual journey time for the said purpose.



**REGISTRAR (IT-CUM-CPC)
FAC.REGISTRAR (VIGILANCE)**

To

- 1.The officers.
 - 2.The Incharge officers.
 - 3.The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravati at Nelapadu (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
 - 4.The Prl. District and Sessions Judge, Krishna at Machilipatnam.
 - 5.The Prl. District and Sessions Judge, Chittoor.
 6. **The District Treasury Officers:** Krishna at Machilipatnam and Chittoor.
 7. **The Section Officers:** Special Officers Section, Computer Section, Vigilance Cell, B.Section, Work Review Cell, O.P.Cell, E-Section, D1 Budget Section, Accounts Section, High Court of Andhra Pradesh, Amaravati at Nelapadu.
- +Spare.